

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13319/2009

(From the judgement and order dated 12/02/2009 in
of The HIGH COURT OF JUDICATURE AT ALLAHABAD)

SA No. 75/2009

STATE OF U.P. & ORS.

Petitioner(s)

VERSUS

SANDEEP KUMAR BALMIKI & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 31/08/2009 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE TARUN CHATTERJEE
HON'BLE MR. JUSTICE R.M. LODHA

For Petitioner(s) Ms. Niranjana Singh,Adv.
Mr. Abhishek Chaudhary, Adv.

For Respondent(s) Mr. Nikhil Majithia, Adv.
Ms. Pragati Neekhara,Adv.

UPON hearing counsel the Court made the following
O R D E R

In view of the letter circulated by the
learned counsel for the petitioner(s) seeking time for
filing rejoinder affidavit, one week's time is granted
for the purpose. List thereafter.

(A.D. Sharma)
Court Master

(Phoolan Wati Arora)
Court Master